

Action Plan for Jute Industry

314. SHRIMATIGEETA MUKHERJEE:

Will the Minister of TEXTILES to be pleased to state:

(a) whether the Union Government are contemplating a long term action plan for the jute industry; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (ASHOK GEHLOT): (a) and (b). Government propose to continue to reserve packaging of specified commodities in jute under the provisions of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987 to protect the traditional market of the jute goods in the packing sector. Government will continue to encourage modernisation in the Jute Industry through utilisation of the Jute Modernisation Fund. Government will continue to utilise the Special Jute Development Fund for the overall development Fund for the overall development of the jute sector. Government will also promote the production of value added diversified jute products with a view to develop new markets for jute goods and to increase exports.

Investment by Overseas Corporate Bodies

315. SHRIMATI GEETA MUKHERJEE:
SHRI DALEEP SINGH BHURIA:

Will the Minister of FINANCE to be pleased to state:

(a) the details of overseas corporate bodies which have responded to the Government's call to invest in India and the projects in which they have shown willingness for investment;

(b) how many of these are for reviving sick units and how many are for export-oriented units; and

(c) the total cost of each project?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a). The scheme has been announced by Government on 28.10.91 and the Reserve Bank of India is working on the modalities needed to put it into operation.

(b) and (c) Reserve Bank of India has granted final approval to 4 OCBs under the scheme for investment by NRIs/ OCBs for the revival of sick units which was in vogue even before announcement of the revised policy in respect of 4 sick industrial units aggregating to Rs. 656.40 lakhs. Besides, in principle approval has been accorded in case of one sick unit for an investment of Rs. 83 lakhs.

Supply of Inferior Quality of Wheat to Lebanon

316. DR. S.P. YADAV:
SHRI HARI KISHORE SINGH:
SHRI RAM VILAS PASWAN:

Will the Minister of COMMERCE to be pleased to state:

(a) whether the Government of Lebanon had recently protested to the Union Government against the supply of inferior quality of wheat unfit for human consumption;

(b) if so, the details thereof and its impact on the foodgrains deal between the two countries;

(c) whether any enquiry has been conducted in this regard;

(d) if so the details and the outcome

thereof; and

(e) the steps taken or proposed to be taken by the Union Government to ensure quality control of foodgrains to be supplied against foreign commitments?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No Sir.

(b) to (e). Do not arise.

Orissa Currency Scam

317. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE to be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Break through in Orissa currency scam 10 RBI staff face action on fraud" appearing in the Telegraph dated October 3, 1991;

(b) if so, the facts thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) In February and July 1988 Reserve Bank of India (RBI), Bhubaneshwar office, came across mutilated notes of Rs. 100/- denomination passed for payment at that office. After enquiring into the matter, 16 employees of Bhubaneshwar office of RBI, were placed under suspension.

(c) RBI has reported that the matter has been enquired into departmentally and by Central Bureau of Investigation. RBI have issued tentative orders for punishment to 13 employees, which include orders for recov-

ery from 4 employees of an amount of Rs. 17,88,400/- 3 employees have been exonerated.

News Item "Rs. 10 crore fraud-Central Bank Management Involved"

318. SHRI RAJNATH SONKAR SHASTRI:
SHRI GURUDAS KAMAT:

Will the Minister of FINANCE to be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Rs. 10 crore fraud-Central Bank management involved" appearing in the Indian Express dated 3 September, 1991;

(b) whether despite curbs imposed by the Reserve Bank of India on the release of bank finances, some banks have been lending crores of rupees without even asking for any security;

(c) if so, the details thereof;

(d) whether any enquiry has been conducted into the matter; and

(e) if so, the outcome thereof and the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) to (e). Reserve Bank of India, which has looked into the matter, has reported that it has observed grant of advances without credit appraisal and absence of post-sanction supervision with regard to the financing of a group of accounts in Central Bank of India and advised Central Bank of India to conduct a thorough enquiry into the matter. Central Bank of India has placed the concerned Zonal Manager under suspension